

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

212. CP/1682(MB)2019

**IN THE MATTER OF**

K N NATARAJAN

... Petitioner

Vs

BIRLA POWER SOLUTIONS LIMITED

... Respondent

Section 73(4) of Companies Act, 2013

**Order Delivered on 01.05.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Counsel for the applicant

For the Respondent: None present

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**ORDER**

**CP/1682(MB)2019** – Learned counsel for the petitioner has submitted that the petitioner has expired and he has got no further instructions with respect to the same. On perusal we find that respondent company is already in liquidation. In view of the same the present petition is **dismissed**. Petitioner is granted liberty to seek for revival if any issues still remains alive.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/